

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).4354/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in MS No. 5871/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GYANESHWAR SINGH

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. LUCKNOW & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.35636/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35637/2022-EXEMPTION FROM FILING O.T. and IA No.35639/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Prem Prakash, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice to the first to third and fifth respondents, returnable in eight weeks.
- 2 Dasti, in addition, is permitted.
- 3 *Status quo* shall be maintained by the parties in the meantime.
- 4 Counter affidavit be filed within a period of four weeks from the date of service.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER